RAJYA SABHA

Monday, the 3rd August, 1992/12th Shravana 1914 (Saka)

The House met at eleven, of the Clock. The Deputy Chairman in the Chair.

MEMBERS SWORN

- 1. Shri Ramji Lal (Haryana)
- 2. Shri Shamsher Singh (Haryana)

Setting up of a High Court Bench at Dharwad

*361. SHRI J. P. JAVALI; Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that the Karnataka Legislative Assembly and the Council, have on the 31st March, 1992 passed unanimous resolutions, urging upon the Central Government to establish a Bench of the High Court in Northern Karnataka:
- (b) whether the State Government has proposed Dharwad as the locatio'n for the Bench; and
- (c) if so, what .steps are being taken to establish the Bench at an enrly date?

THE MINISTER OF STATE IN THE MINISTRY OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (c) The Chief Minister of Karnataka intimated vide his letter dated 24th April, 1992 that the Karnataka Legislative Assembly and the Council in their Session in March, 1992 had unanimously passed resolutions urging the Government of India for establishment of a Bench of the Karnataka High Court in the northern Karnataka area. The Chief Minister was requested in May, 1992 to send a specific!Idefmiie proposal indicating the exact location of the proposed High Court Bench. in consultation

with the, Chief Justice of the High Court, in terms of Section 51(2) of the States Reorganisation Act, 1956. Necessary action in the matter can be taken only on receipt of such a proposal.

SHRI J. P. JAVALI: Madam, both Houses of the Legislature of Karnataka, have passed a unanimous resolution that a Bench Of the Karnataka High Court be established in northern Karniataka and I have received a communication from the Chief Minister of Karnataka that a Bench be established in Dharwad in northern Karnataka. I would like to know whether the Government has received this communication and what steps are being taken to establish this Bench in Dharwad.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY); Madam, in the answer it has been made clear that the Chief Minister has already written to us saying that it should be located in northern Karnataka. 'He has not named any specific place. We have written to the Government of Karnataka to come forward with a specific proposal in consultation with The Chief Justice of Karnataka.

SHRI J. P. JAVALI: I have received a carnmunioation from the Chief Minister of Karnataka that the Cabinet Committee of Karnataka Government has suggested Dharwad as the place. The question had been raised earlier also and everytime when this question was asked we were told that the Karnataka Government, had been asked to consult the Chief Justice of Karnataka. I don't know about the Chief Justice of Karnataka High Court. I want to know why there is a delay in the consultations between the Government of Karnataka and! the Chief Justice. Another point is that unfortunately the Karnataka High Court does not have a Chief Justice for the full term. I want to know why a

Chief Justice is not appointed to serve the full term in Karnataka.

Oral Answers

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SHRIK. VIJAYA **BHASKARA** REDDY: Sir, we have received a letter from the Chief .Minister of Karnataka saying that (Interrup. tions)...

SHRI P. UPENDRA: Not 'Sir' but . 'Madam' ... (Interruptions)...

THE DEPUTY CHAIRMAN: He is by passing me by going directly to Mr. Javali... (Interruptions) ...

SHRI K. VIJAYA BHASKARA REDDY: Madam, I had received a letter from the Chief Minister in April saying that the Assembly and the Council had passed a resolution that the location of the High Court Bench should be in North Karnataka. I wrote back a letter in May asking him to come forward! with a specific place, to recommend a place in con sultation with the Chief Justice..... (Interruptions)...

SHRI .J P. JAVALI: He recommended. .. (Interruptions)...

THE DEPUTY CHAIRMAN: Please Let him finish, उनकी बात पूरी हो जाने दीजिए। ...

SHRI K. VIJAYA BHASKARA REDDY: I have not received a letter from the Chief Minster again speci-ficially saying that it should be Dharwad. I have not received any communication from him. I had also said there, that he might consult the Chief Justice and come forward with a proposal. I have not received any communication.

SHRI J. P.. JAVALI; How about the Chief Justice being appointed for the full term?

SHRI K. VIJAYA BHASAKARA REDDY: Only recently the post of Chief Justice fell vacant. Till about a month back there was a chief Justice. There will be another Chief Justice appointed in a few days time.

SHRI SOMAPPA R. BOMMAI: Madam, this matter is pending for the last 15 years. When Hegdeji was the Chief Minister and when I was the Chief Minister we did write to the Government of India. We met the Law Minister. We represented to the Jaswant Singh Commission also that it was an absolute necessity to have a Bench in North Karnataka. We suggested Dharwad as the place some six years back and correspondence to that effect is there. Will the Government of India take expeditious steps to get replies from the Chief Minister and establish a Bench as early as possible?

SHRI K. (VIJAYA BHASKARA REDDY: Sir, I know that the Chief Ministers from Mr. Gundu Rac's time have been particular (in starting a Bench in Dharwad. From the beginning, first, it was Mr. Gundu Rao, then Mr. Hegde, then Mr. Bommai and now even the present Chief Minister, all have said that there should toe a Bench in North Karnataka. Mr. Bommai, and now even the present Chief Minister have said that there should be a Bench in North Karnataka. But the present Chief Minister has not specifically mentioned Dharwad. Anyway, the Government of India has asked him and I hope the Chief Minister would consult the Chief Justice and come forward with proposal. If they both recommended, then the Government of India will not stand in the way. Only one thing, the High Court of Karnataka has been saying that the Court should not be divided and it should be located only in the Headquarters of the Capital. That is the opinion of the Karnataka High Court. Now I do not know if they have changed their opinion. The Chief Minister should consult the Chief Justice and if they come forward with their proposal for Dharwad, we have no objection.

SHRI SOMAPPA R. BOMMAI: Madam ... (Interruptions)...

्सभापति : उन्होंने जवाब डे दिया,

सनदी जी को पूछ लेने दीजिए।...

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SHRI SOMAPPA R. BOMMAI: The Chief Justice, Mr, Chandrasekhar, and the Chief Justice Mr. Mallimath have recommended a Bench.

SHRI K. VIJAYA BHASKARA REDDY; I know only about the latest position. No Chief Justice has agreed go far. There is no letter from the present Chief Justice saying that they have agreed upon Dharwad. There was one Chief Justice who said, that we must first of all create

the infrastructure and without that it would not be possible to establish a Bench. No Chief Justice of Karnataka has recently written to the Government of India saying that Dharwad is the best place.

प्रो० आइ०जी० सनवी: महोदया, मैं ग्रापके माध्यम से दोनों मंत्रियों से पूछना चाहता हूं कि ग्रवसर कहा करते हैं . . .

श्री संघ प्रिय गीतम: एक से तसल्ली नहीं होगी ?

प्रोठ आइ० जी० सनदी: एक से तो सफलता प्राप्त नहीं हो पा रही है। मेरी कोशिश है कि उन दोनों के पीछे लगा रहूं। महोदया, यह कहा करते हैं कि जस्टिस डिलंड इज जस्टिस डिलंड । पन्द्रह साल में हम इसके पीछे लगे हुए हैं। जब यह बात हमारे सामने आई तो इन्होंने जसबंत जिह कमीशन की वहां पर नियुक्त की। असबंत सिह कमीशन ने पूरे कर्नाटक स्टेट का दौरा किया, वकीलों से परामर्श किया, आम सीटीजंस से बातचीत की। सूटेबल प्लेस हाई बोर्ट के खंडपीठ के लिए धारवाड़ ही हो सकता है ऐसा उन्होंने सूचित किया है। इससे पहले जितने भी

उपसभापति : जरा आप संक्षेप में पूछ लीजिए तो जवाब भी प्वाइंटेड आयेगा।

PROP. I G. SANADI-. Writ petition is an important legal weapon in the armoury of the legal reign to seek justice. जब रिट पेटीशन के लिए हजारों मील दूर रहने वाले कर्नाटक के लोग बंगलौर जा नहीं सकते इसलिए खासकर भिनिस्टर साहब से यह विनती है, जैसा यह कहा करते हैं कि चीफ जिस्टस रहा करे लेकिन चीफ जिस्टस बंगलौर को छोड़ना पसन्द नहीं करते क्योंकि बच्चों की तान्तीम है और दूसरी सुख सुविधाएं उनको हैं। हमने कहा है, पूरा सदन कह रहा है, पूरे लोग कह रहे हैं, पूरे वकील कह रहे हैं, भूख हड़ताल करके बैठे हुए हैं तो ऐसी हालत में में कहंगा यह अपनी तरफ से . . .

उपसभापति : Please don't attribute motives. श्राप श्रपना सवाल करिये । Don't attribute motives.

प्रो० आई॰जी॰ सनवी: मेरी खासकर विनती है और लाँ मिनिस्टर साहब से पूछना भी चाहता हू कि अपनी तरफ से भी गरीब जनता को न्याय दिलाने के लिए वे भी क्या कोशिश करेंगे?

उपसभापति : उन्होंने कहा He has already said it.

SHRI K. VIJAYA BHASKARA REDDY: I have said it a number of times... (Interruptions)...

श्री अजीत जोगी: मध्य प्रदेश ने भी रिवर्नेड किया था। (व्यवधान)

उपसभापति : बीच में नहीं बोलिए, पहते बंगलौर का होने दीजिए। (व्यवकान) ग्राप बैठिये ग्रापका सवाल हो गया।

SHRI K. (VIJAYA BHASKARA RFDDY: Though it was referred to the Jaswant Singh Committee, the Jssvant Singh Committee has not said anything about the Karnataka Bench. They only said it should be anywhere, but we should not start a Bench without creating the infrastructural facilities. They have not mentioned Dharwad. According te Secion 51(2) of the States Reorganisation Act, we have been consuling

the States, the Chief Minister and the Chief Justice; if they recommend a place, we have been accepting it. That is the principle that we have been following. Even in Karnataka, we are following the same. The present Karnataka Government has not come forward specifically saying that it should be Dharwad. It has only mentioned nothern Karnataka area.

SHRI SHABBIR AHMAD SALA RIA: Madam, not only about the High Court of Karnataka, but I would also like to know from the hon. Minister as to what would be the Government's policy with regard to establishment of the Circuit Benches of the Supreme Court of India in Bombay, Madras and Calcutta. Look ing to the fact that India is a vast country, that the population of India is touching one "Arab", that the arrears of cases in the Supreme Court are piling up, and that poor people cannot travel thousands of miles

THE DEPUTY CHAIRMAN: Please be brief.

SHRI SHABBIR AHMAD SALARIA: I will be very brief. What happens in actual practice is that it is only the rich who can come to the Supreme Court. So taking into consideration these compelling circumstances, would the Government state as to what its policy is with regard to setting up Benches of the Supreme Court of India in the other three metropolitan cities of India so that the. people from Southern India, Northern India, Western India and Eastern India who are poor and who belong to the downtrodden strata of the society and also the middle-class can come to the Supreme Court and seek justice? This is a very reasonable request.

THE DEPUTY CHAIRMAN; I understood it and I am sure that inunderstood it better.

SHRI K. VIJAYA BHASKARA REDDY; Madam, that question does not arise out of this one. But still I can say that this has been put forward to the Supreme Court a number of times and every time the Supreme Court had considered it and said that it was not desirable to have Benches anywhere else except in Delhi. As of today, the policy of the Government is to continue with the present thing.

Promotion of Competitive Market-Economy

*362. DR. SHRIKANT RAMCHANDRA JICHKAR: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) in what matter the Planning Commision proposes to promote competitive market economy under economic reform envisioned by Government; and
- (b) the manner in which the proposed competitive market economy will co-exist with multinational monopolies likely to enter the Indian economy?

THE MINISTER OF STATE OF THE MINISTRY OF **PLANNING** PROGRAMME **IMPLEMEN** AND TATION AND THE MINISTER OF STATE IN THE MINISTRY NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) The key elements of the economic policy proposed for the Eighth Plan period arc: liberalisation of tht foreign trade policy, gradual reduction in the customs duties, further delicensing deregulation of industries, phased decontrol of ad-ministertd prices of industrial products and interest rates in the financial sector so as to improve productivity of industry and build up competitive efficiency. These, along with a more efficient public sector, are expected to enhance the competitive efficiency of the economy. In this competitive economy environment, foreign investment in priority areas subject to national objectives, is expected not only to complement do